

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-107
IB-519/PB/2022
New IA/2980/2024

IN THE MATTER OF:

Sinometal Resources Inc.

Vs.

Indo Alusys Industries Ltd.

.....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 05.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/2980/2024:-

This is an application for placing on record the consent form and valid AFA of the IRP appointed by this Adjudicating Authority vide order dated 17.05.2024. It is noted that vide order dated 17.05.2024, the IRP was appointed by this Adjudicating Authority from the panel of the IBBI as the Petitioner has not recommended any name for the IRP and therefore, the direction was issued to place on record the consent form and valid AFA of the IRP. In compliance of the same the consent form and valid AFA has been filed along with this application, and the same is taken on record with just exceptions. The present application i.e. New IA/2980/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)